

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 36/(MAH)/2015

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)


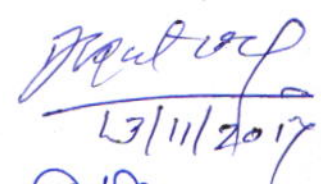
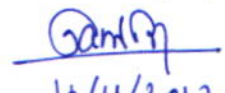
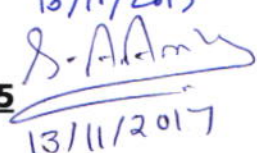
SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2017

NAME OF THE PARTIES: Mr. Sagar Ambadekar
V/s.
M/s. Urban Genesis Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	G. S. Nikalje	Adl. Director	 13/11/17
2	CA D.V. Kotwal	Appointed Auditor	 13/11/2017
3	Mr. Laxmikant Naikwale	Director	 13/11/2017
4	Mr. Sagar Ambadekar	Director	 13/11/2017

ORDER

T.C.P. No. 36/397-398/NCLT/MB/MAH/2015

1. The Directors of both the sides are present along with the Additional Director appointed by this Bench.
2. Placed on record the Deed of Settlement dated 11.11.2017, according to which, a payment is to be made of Rs. 15 Lakhs by 30.11.2017 by Mr. Sagar Ambadekar. There is also a reference of payment of Rs. 50 Lakhs by 15.12.2017 to Mr. Ashish Madhale.
3. After this part of compliance, in the fitness of circumstances since the negotiations are still in process, The matter is listed for further hearing.
4. To revert back on the ^{latest} ~~last~~ position of the Settlement, adjourned to **22.12.2017.**

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
13.11.2017.

aah

Sd/-

M.K. Shrawat
Member (Judicial)